

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 119**

**IA(I.B.C)/393(CH)2021**

**In**

**CP (IB) No. 339/Chd/Hry/2019**

**(Admitted)**

**IN THE MATTER OF:**

**Ultratreat Industrial Service, though ...Petitioner-Operational Creditor  
its proprietor, Mr. Vishwadeep azad**

**Vs.**

**Karan processors pvt. ltd.**

**... Respondent-Corporate Debtor**

**Under Section: 9, 54(1), IBC 2016**

**Order delivered on 04.04.2024**

**CORAM:**

**SHRI. L.N. GUPTA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Applicant in : Mr. Saurabh Jain, Advocate**

**IA No.393/2021**

**ORDER**

The matter is taken up on special mentioning by the Ld. Counsel for the applicant.

It is pointed out by the Ld. Counsel for the applicant in IA (IBC) No.393(CH)2021 that vide order dated 15.02.2024 passed by this Tribunal, IA No.486/2021 was restored to its original number as per order passed by the Hon'ble NCLAT, Delhi and was directed to be listed for hearing for today i.e. 04.04.2024 but today it is not listed for hearing, therefore, dealing Assistant Officer is directed to be careful in future. Let IA No.486/2021 be listed along with IA(I.B.C)/393(CH)2021 for consideration on 01.05.2024.

Sd/-

Sd/-

**(L.N. GUPTA)  
HON'BLE MEMBER (T)**

**(HARNAM SINGH THAKUR)  
HON'BLE MEMBER (J)**